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## Dr. M.A.Saif Ali Vs State Of Telangana And Others

Court: High Court For The State Of Telangana:: At Hyderabad

Date of Decision: Sept. 11, 2023

Acts Referred: Constitution Of India, 1950 â€" Article 14, 21

Indian Penal Code, 1860 â€" Section 109, 354

Telangana Prohibition of Ragging Act, 1997 â€" Section 4(v)

Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 â€" Section 3(1)(r),

3(1)(w)(ii), 3(2)(5)

Hon'ble Judges: Surepalli Nanda, J

Bench: Single Bench

Advocate: Chandrasen, K.V.V.Vedantha Charya

Final Decision: Allowed

**Judgement**